

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION NO. 1137/2021

SAMAR VIJAY SINGH ..PETITIONER(S)

VERSUS

MINISTRY OF ENVIRONMENT, FORESTS
AND CLIMATE CHANGE & ORS. RESPONDENT(S)

O R D E R

Notice issued vide order dated 21.01.2022 was restricted to the aspect whether in pursuance to the T.S.R. Subramanian Committee, the Government proposes to act.

A counter affidavit has been filed wherein it is set out that after examination of the report of the Committee, the same has not been taken forward.

In our view, there cannot be a mandamus to implement the report.

The writ petition is, accordingly, dismissed.

To the satisfaction of the learned counsel for the petitioner we state that nothing precludes the Government from looking into the contents of

the petition and taking appropriate course, if they are so advised.

.....J.
[SANJAY KISHAN KAUL]

.....J.
[ABHAY S. OKA]

NEW DELHI,
NOVEMBER 18, 2022.

ITEM NO.35

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1137/2021

SAMAR VIJAY SINGH

Petitioner(s)

VERSUS

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE
CHANGE & ORS.
(IA NO. 56685/2022-PERMISSION TO PLACE ON RECORD ADDITIONAL
DOCUMENTS)

Respondent(s)

Date : 18-11-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. K. Sultan Singh, Sr. Adv.
Mr. Samar Vijay Singh, in-person
Mr. Amit Ojha, Adv.
Mr. Azeem A Dost, Adv.
Ms. Amrita Verma, Adv.
Ms. Prajanya Rathore, Adv.
Mr. Prashant Sharma, Adv.

For Respondent(s) Mr. Tushar Mehta, Ld. S.G.
Mr. K.M. Nataraj, Ld. ASG
Ms. Aishwarya Bhati, Ld. ASG
Ms. Swarupama Chaturvedi, Adv.
Mr. Rajat Nair, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Digvijay Dam, Adv.
Ms. Shivika Mehra, Adv.
Ms. Ruchi Kohli, Adv.
Mr. Shailesh Mandiya, Adv.
Mr. Nakul Chengappa K.K. Adv.
Mr. Kamendra Mishra, Adv.
Ms. Akriti A Manubarwala, Adv.
Mr. Gurmeet Singh Makker, AOR

UPON hearing the counsel the Court made the following
O R D E R

The writ petition is dismissed in terms of
the signed order.

Pending application stands disposed of.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)

[Signed order is placed on the file]